

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25.

**IA-1154, 1459, 1559,
1586 & 1644/2021 in C.P.(IB)/3060(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES:

Micromax Informatics Ltd.

Vs

Good Day Ventures (India) Pvt. Ltd.

SECTION: 9, 60(5), 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Mily Ghoshal, Ld. Counsel for the Applicant in IA-1154, IA-1459, IA-1559, IA-1586 and IA-1644/2021 present. Ms. Sanaya Patel i/b IndusLaw, Ld. Counsel for the R1 in IA-1154/2021 present. Adv. Raina Birla i/b Chaitanya Nikte, Ld. Counsel for R2 in IA-1154/2021; R1 in IA-1459/2021; R1 in IA-1559/2021; R1 in IA-1586/2021; R1 in IA-1644/2021 present (VC). Mr. Amit Singh, Ld. Counsel for R10 in IA-1644/2021 present (VC),
2. Proxy Counsel for the Liquidator appears and seeks some time. Time granted.
3. Pleadings are complete. All IAs are listed on **14.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)